

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 27/(MAH)/2011  
CA No.



CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES: M/s. Kalpdrum Enterprises  
V/s.  
M/s. Antop Hill Warehousing Co. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Puneet Chaturvedi	Advocate for Petitioner	
2	Vinod J. Mehta i/b SD Israni Law Chambers	Adv. for Respondent	

Common Order

CP No. 27/111A/CLB/MB/MAH/2011

CP No. 85/237b/CLB/MB/MAH/2012

The Respondent Counsel, has requested another extension to get ready to argue this matter for he is engaged in this matter only yesterday whereas the Petitioners has raised objection on the ground that the very said Respondents last time also sought adjournment on the same ground.

However, the Respondents having sought only one-week extension, they are hereby directed to argue this matter on the next date of hearing on payment of Rs. 5,000/- costs in each case to NCLT within two weeks hereafter.

List this matter for final hearing in CP No. 27/2011 and CP No. 85/2012 for final hearing on 17.11.2016.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)